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Central Administrative Tribunal
Principal Bench: New Delhi

CP 224/97 in OA 1351/97

New Delhi, this the 20th day of October, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri N. Sahu, Member (A)

Sh. Satbir Singh s/o Sh. Niranjan Singh,
R/o 119, Delhi Adminn. Flats,
Ashok Vihar Phase-IV,
New Delhi.Petitioner

(By Advocate: Mrs. Meera Chhibber)

Vs.

1. Mrs. Satvir Silas,
Director of Education,
Directorate of Education,
Old Sectt., Govt. of NCT of Delhi,
Delhi.
2. Sh. M.S. Rathee,
Principal,
Sarvodaya Vidyalaya No.1,
Ludlow Castle, Delhi.
Raj Niwas Marg, Delhi.Respondents

(By Advocate: Shri Bhaskar Rao proxy for Sh. Arun
Bhardwaj)

O R D E R (ORAL)
[Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)]

Substantial compliance is reported to have taken place ~~but~~ for the delay in payment as well as inconvenience and pecuniary loss caused to the petitioner; respondents are directed to pay cost of Rs. 200/-. Respondents also undertake to pass appropriate speaking orders as per our previous order within two weeks from today.

(A)

In view of these, these contempt of courts
proceedings are dropped and notices discharged.

N. Sahd
(N. Sahd)
Member (A)

naresh

J.P. Verghese
(Dr. Jose P. Verghese)
Vice-Chairman (J)